

## ORISSA REGULATION No. 1 OF 1952

**THE KHONDHALS LAWS ( THIRD AMENDMENT )  
REGULATION, 1951**

[Received the assent of the President on the 5th February 1952 first published in an extraordiuary issue of the Orissa Gazette, dated the 15th February 1952]

**A****REGULATION****FURTHER TO AMEND THE KHONDHALS LAWS REGULATION, 1936**

**W**HEREAS it is expedient further to amend the Khondmals Laws Regulation, 1936, for the purpose hereinafter appearing ;

Orissa  
Regulation  
IV of 1936.

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 read with sub-paragraph (3) thereof, of the Fifth Schedule to the Constitution, the Governor of Orissa is pleased to promulgate the following Regulation made by him :—

Short title  
and  
commencement.

**1.** (1) This Regulation may be called the Khondmals Laws ( Third Amendment ) Regulation, 1951.

(2) It shall come into force at once.

**2.** In the Schedule to the Khondmals Laws Regulation, 1936, the following amendments shall be made, namely :—

Orissa  
Regulation  
IV of 1936.

**(a) In Part I—**

(i) the entry “ 1793 XXXVIII The Indian Civil Service ( Bengal ) Loans Prohibition Regulation, 1793. The whole ” shall be inserted immediately below the entry “ 1793 II The Bengal Land Revenue Regulation, 1793. Section 7 and clause tenth of section 8 ”.

(ii) in the entry “ 1799 V The Bengal Wills and Intestacy Regulation, 1799. The whole ” the word “ Ditto ” shall be substituted for the words “ The whole ”.

(iii) the entry "1823 VII The Indian Civil Service (Bengal) Loans Prohibition Regulation, 1823. The whole " shall be inserted immediately below the entry "1822 XI The Bengal Government Indemnity Regulation, 1822. Section 38".

(iv) in the entry "1825 VI The Bengal Troops Transport Regulation, 1825. The whole " the word "Ditto" shall be substituted for the words "The whole".

(v) the entry "1827 III The Bengal Corruption and Extortion Regulation, 1827 Ditto" shall be inserted immediately below the entry "1825 VI The Bengal Troops Transport Regulation, 1825 Ditto".

(b) In Part II—

(vi) the entry "1850 XXXVII The Public Servants (inquiries) Act, 1850. Ditto" shall be inserted immediately below the entry "1850 XXXIV The State Prisoners Act, 1850. Ditto".

(vii) the entry "1860 XXI The Societies Registration Act, 1860. Ditto" shall be inserted immediately below the entry "1858 III The State Prisoners Act, 1858. Ditto".

(viii) the entry "1874 IV The Foreign Recruiting Act, 1874. Ditto" shall be inserted immediately below the entry "1874 III The Married Women's Property Act, 1874. Ditto".

(ix) the entry "1876 XIX The Dramatic Performances Act, 1876. Ditto" shall be inserted immediately below the entry "1875 XVIII The Indian Law Reports Act, 1875. Ditto".

(x) the entry "1884 IV The Indian Explosives Act, 1884. Ditto" shall be inserted immediately below the entry "1883 XIX The Land Improvement Loans Act, 1883. Ditto".

(xi) the entry "1888 III The Police Act, 1888. Ditto" shall be inserted immediately below the entry "1887 XII The Bengal, Agra and Assam Civil Courts Act, 1887. Ditto".

(xii) the entry "1888 IV The Indian Reserve Forces Act, 1888. Ditto" shall be inserted immediately below the entry "1888 III The Police Act, 1888 Ditto".

(xiii) the entry "1896 VIII The Inland Bonded Warehouses Act, 1896. Ditto" shall be inserted immediately below the entry "1894 IX The Prisons Act, 1894. Ditto".

(xiv) the entry "1918 II The Cinematograph Act, 1918. Ditto" shall be inserted immediately below the entry "1917 XVIII The Post Office Cash Certificates Act, 1917. Ditto".

(xv) the entry "1920 XXIII The Indian Rifles Act, 1920. Ditto" shall be inserted immediately below the entry "1920 XV The Indian Red Cross Societies Act, 1920. The whole".

(xvi) the entry "1923 VI The Cantonments (House Accommodation) Act, 1923. Ditto" shall be inserted immediately below the entry "1923 IV The Indian Mines Act, 1923. Ditto".

(xvii) the entry "1923 VII The Indian Naval Armament Act, 1923. Ditto" shall be inserted immediately below the entry "1923 VI The Cantonments (House Accommodation) Act, 1923. Ditto".

(xviii) the entry "1923 XIX The Indian Official Secrets Act, 1923. Ditto" shall be inserted immediately below the entry "1923 VIII The Workmen's Compensation Act, 1923. Ditto".

(xix) the entry "1924 II The Cantonments Act, 1924. Ditto" shall be inserted immediately below the entry "1923 XLII The Mussalman Wakf Act, 1923. Ditto".

(xx) the entry "1932 XII the Foreign Relations Act, 1932. Ditto" shall be inserted immediately below the entry "1931 XXIII the Indian Press (Emergency Powers) Act, 1931. Ditto".

(xxi) the entry "1933 XVII The Indian Wireless Telegraphy Act, 1933. Ditto" shall be inserted immediately below the entry "1932 XXIII The Criminal Law Amendment Act, 1932. Ditto".

(xxii) the entry "1936 XIV The Geneva Convention Implementing Act, 1936. Ditto" shall be inserted immediately below the entry "1936 V The Decrees and Orders Validating Act, 1936. Ditto".

## (c) In Part IV—

(xxiii) The entry “ 1867 II The Bengal Public Gambling Act, 1867. The whole ” shall be inserted immediately below the heading “ Part IV—Acts of the Lieutenant Governor of Bengal in Council ”.

(xxiv) in the entry “ 1875 V The Bengal Survey Act, 1875. The whole ” the word “ Ditto ” shall be substituted for the words “ The whole ”.

(xxv) the entry “ 1897 III The Bengal Rain Gambling Act, 1897. Ditto ” shall be inserted immediately below the entry “ 1876 III The Bengal Irrigation Act, 1876. Ditto ”.

## (d) In Part V—

(xxvi) the entry “ 1934 I The Bihar and Orissa Natural Calamities Loans Act, 1934. The whole ” shall be inserted immediately below the entry “ 1933. I The Bihar and Orissa Public Safety Act, 1933. Sections 2 to 5 and 13 to 15 ”.

(xxvii) in the entry “ 1935 VI The Bihar and Orissa Co-operative Societies Act, 1935. The whole ” the word “ Ditto ” shall be substituted for the words “ The whole ”.

(xxviii) The following heading and entry shall be inserted immediately below the last entry in Part VI—“ Part VII—Acts of the State Legislature of Orissa, 1947. XXXIII The Orissa Land Encroachment Act, 1947. The whole ”.